

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.4643/2014

New Delhi this the 8<sup>rd</sup> day of March, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Naresh Kumar Bhasker,  
S/o Sh. Net Ram Singh,  
R/o C-1/313, GL-25,  
Khajuri Khas,  
Delhi-110094.
  
2. Devender Pal Singh,  
S/o Sh. Vikram Singh,  
R/o House No.619A,  
Gali No.13, Mandoli Vistar,  
Delhi-110093.

-Applicants

(By Advocate : Shri Raj Kumar for Shri L.K. Singh)

Versus

1. Govt. of NCT of Delhi through  
Its Chief Secretary,  
Delhi Govt. Secretariat,  
I.P. Estate, New Delhi.
  
2. Govt. of NCT of Delhi,  
Department of Transport,  
Through the Principal Secretary  
Cum Commissioner,  
5/9 Under Hill Road,  
Delhi-110054.

-Respondents

(By Advocate: Shri M.D. Jhangra for Shri Amit Anand)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicants.

2. The applicants, who are presently working as Foot Constable in the Transport Department filed the OA seeking the following reliefs:-

- “(a) Direct the respondents to convene a regular DPC forthwith and consider the case of the applicants for promotion to the Head Constable under the Department promotion quota in the Department of Transport, Govt. of NCT of Delhi.
- (b) Direct the respondents to release the monetary benefits of financial upgradation under the ACP/MACP Scheme to the applicants from the due dates of their entitlement.”

3. The respondents in their counter to the OA stated as under:-

“C. That the Department has initiated process for promotion to the post of Head Constable. IC/VC and Work and Conduct report, copy of valid driving license of HMV have been called vide letter dt. 26.10.2015 (Flag-C) and 01.08.2016 (Flag-D Annexure R-2 colly). The aforesaid documents have been received and are being examined for convening meeting of DPC. The names of both the applicants also figures in list of constables who are in zone of consideration”.

4. In the circumstances, and in view of the categorical submission of the respondents, the OA deserves to be disposed of by directing the respondents to take a final view on the claim of the applicants within three months from the date of receipt of a copy of this order in accordance with law. No costs.

**(P.K. BASU)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

cc.